[पंडित ठाकुर दास]

अब मैं एक छोटी सी बात लैंड रिफार्मेंस के बारे में कहना चाहता हूं। उधर से बोलने वाले कुछ माननीय सदस्यों ने लैंड रिफार्मर्स के बारे में कहा है। मैं अर्ज करना चाहता हूं कि लैंड रिफार्म्स जैसे कि हमारे प्लानिंग कमिशन ने कही हैं वे उसी तरह से यों की यों मंजूर कर दी जाय तो यह देश के लिये बड़ी नुक्सानदेह चीज होगी। मैं पंजाब का रहने वाला हूं। पंजाब के अन्दर रूरल एरिया के वास्ते यह कहना कि ३०० रुपया से अधिक कोई गांव वाला न पावे और इससे अधिक किसी की आमदनी न हो और न ही कोई ३० एकड़ जमीन से ज्यादा कास्त कर सकता है। मैं समझता हूं इससे ज्यादा सख्त और ज्यादा अनरीयल और कोई बात नहीं हो सकती है। पांच आदमियों के एक कुनबे के लिये जिसमें एक बाप हो, एक मां हो और तीन बड़े बेटे हों यह कहना कि उनकी ३०० रुपये से ज्यादा आमदनी न हो जिसका मतलब यह है एक आदमी की आमदनी दो रुपये रोज से ज्यादा न हो किस तरह से इसे ठीक समझा जा सकता है। पंजाब के अन्दर छोटे से छोटा मजदूर भी दो रुपया रोज पाता है . . . . .

Mr. Deputy-Speaker: The hon. Member might continue on Monday.

15·01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SEVENTH REPORT

Shri Balasaheb Patil (Miraj): I beg to move:

> "That this House agrees with the Twenty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th September, 1958.".

Mr. Deputy-Speaker: The question is:

> "That this House agrees with the Twenty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th September, 1958.".

The motion was adopted.

Sardar A. S. Saigal (Janjgir): I have tabled an amendment to this motion.

Mr. Deputy-Speaker: I was looking towards the Member, but he did not get up. So, what could I do?

Sardar A. S. Saigal: Unless you place the motion before the House, how could I move my amendment?

Mr. Deputy-Speaker: When I looked at the Member, he ought to have got up.

Sardar A. S. Saigal: After he had moved the motion, I was standing.

Mr. Deputy-Speaker: I looked at the hon. Member to find out whether he was prepared to move it, but he did not get up.

Sardar A. S. Saigal: I had given notice of it yesterday.

Mr. Deputy-Speaker: Anyhow, we can see that afterwards, because the hon. Member's Bill is not perhaps being taken up today.

Sardar A. S. Saigal: But the motion is being adopted today.

Mr. Deputy-Speaker: The House can modify it at any time it likes. Now that the motion has been adopted, the hon. Member can take that opportunity next time when this Bill would be coming up. Since his Bill is not coming up today, it would not materially affect him. That is what I am submitting. I am not barring him out. So, he should not feel disappointed at that.